



2026:AHC:13213

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 524 of 2026

Mahipal Singh

.....Petitioner(s)

Versus

The State Of U.P. And Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Irfan Ahmad Malik
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Irfan Ahmad Malik, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.

2. Sri Manish Kumar, learned Standing Counsel has made a statement at bar that he is possessed with the instructions and he is in a position to argue the matter and he does not propose to file any affidavit, the writ petition be decided on the basis of the documents available on record. With the consent of the parties, the writ petition is being decided at the fresh stage.

3. The case of the writ petitioner is that he retired from the post of Inspector on 30.11.2023, however by virtue of the order impugned dated 27.01.2025 his last pay drawn post retirement has been reduced from Rs. 64,100/- to Rs. 60,400/-. Learned counsel for the writ petitioner submits that the same is in violation of principles of natural justice as the writ petitioner was not put to notice and further it is not a case of fraud, concealment or misrepresentation.

4. Learned Standing Counsel submits that it is not forthcoming from the order impugned that the writ petitioner was put to notice.

5. I have heard the submission so made across the bar and perused the record.

6. Facts are not in issue. It is not in issue that the writ petitioner has retired from the post of Inspector on 30.11.2023, however, there is

nothing on record to show that the writ petitioner has been put to notice and it is not apparent from the impugned order. It is not a case of concealment, fraud or misrepresentation.

7. Accordingly, the writ petition is being **disposed of** in the following terms.-

(a) the order dated 27.01.2025 passed by SSP, Meerut, District Meerut is set aside; (b) the writ petitioner shall be issued a show cause notice by **20.02.2026**; (c) the writ petitioner shall submit his reply within 15 days and orders be passed within a period of two months, thereafter.

(Vikas Budhwar,J.)

January 20, 2026

Rajesh